

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 07/(MAH)/2016
 C.A No. 116/2016

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

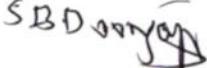
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE PARTIES: HSBC Daisy Investments (Mauritius) Ltd.
 V/s.
 Reliance Infratel Limited & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
58	Deepak Deshmukh 1/b. Naik Naik & Co. for Respondent Nos. 1 to 3	Advocate	

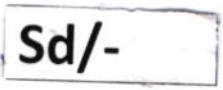
ROHAN RAJADHYAKSHA
 a/w SHERNA DOONGAJI
 i/b AZB & Partners
 For Applicant



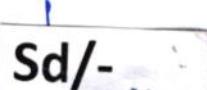
ORDER

CA 116/2016 in CP 07/397-398/NCLT/MB/MAH/2016

For this Bench has already passed order on 14.8.2017 in respect of CSA 185/2017 (Scheme Application), at request of the parties, list this matter on 6.11.2017.


Sd/-

V. NALLASENAPATHY
 Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
 Member (Judicial)